

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-216

Appeal No- 405/252/ND/2020

IN THE MATTER OF:

Aquil Ahmad Rahi

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 05.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gaurav Rana

For the Respondent :

ORDER

Mr. Gaurav Rana has appeared on behalf of appellant and submitted that yesterday he has received the copy of reply, filed by the RoC but the same reply is not on the record.

Registry is directed to place the same on the record. None appeared on behalf of the RoC as well as the IT Deptt. List the case on **10.11.2020**.

In the meantime the IT Deptt. is directed to file their report before the next date of hearing. No further adjournment will be granted on any ground.

Ld. Counsel for appellant is requested to communicate the next date of hearing with the IT Deptt as well as Ld. ARoC.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)